

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1211
TO BE ANSWERED ON 09.02.2017**

POWER TARIFF IN KERALA

1211. SHRI MULLAPPALLY RAMACHANDRAN:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Union Government has offered power at lower tariff for Kerala to address the power shortage during the coming summer;**
- (b) if so, the details thereof;**
- (c) whether the Government has received any request from the State to address the crisis situation arisen due to power shortage; and**
- (d) if so, the details thereof and the action taken thereon?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) & (b) : The tariff of generation and transmission companies owned by Central Government is regulated by the Central Electricity Regulatory Commission, whereas the tariff for generation, transmission and distribution within the State are determined by the State Electricity Regulatory Commission. Electricity is a concurrent subject and states make their own plan to meet the power crisis. Central Government assists them through allocation of power from central generating utilities if the state gives requisition for such power.

(c) & (d) : Government of Kerala has requested to allocate the Available Transmission Capacity (ATC) for the operationalisation of the 300 MW Round the Clock and 100 MW Peak power to Kerala with effect from 01.03.2017. The matter is under consideration.
